

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 919 OF 2018 IN**  
**DFR NO. 2374 OF 2018**

**Dated: 23<sup>rd</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**International Power Corporation Private Limited** .... **Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : --

**ORDER**

**(IA NO. 919 OF 2018 - FOR URGENT LISTING)**

Heard learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant. At the outset, he submitted that, the instant application is filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in paragraph nos. 4 to 6 of the application, the same may kindly be accepted and IA may kindly be allowed and the instant matter may kindly be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 4 to 6 of the application and the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR NO. 2374 OF 2018**

Registry is directed to number the appeal and post the matter for admission on **30.07.2018**.

**(S. D. Dubey)**  
**Technical Member**  
*pr/vt*

**(Justice N. K. Patil)**  
**Judicial Member**